

KARNATAKA LOKAYUKTA

NO: COMPT/UPLOK/BGM/3501/2019/DRE4

MS Building,
Dr.B.R.Ambedkar Veedhi,
Bengaluru, Date:10/07/2020

**REPORT UNDER SECTION 12(3) OF
KARNATAKA LOKAYUKTA ACT, 1984**

Sub: Proceedings against
1)Smt.Akkamahadevi.K.H.- District
Programme Officer & In-charge Deputy
Director of Women & Child Development
dept., 2) Sri.Dinesh.R.M - Child
Development Project Officer,
3)Smt.Renuka.B.Magadi - Anganwadi
Supervisor, Gadag-2 Circle and 4)
Smt.Hemalatha Kushtagi Anganawadi
worker, Anganawadi Center Code No.180,
Vibhuthi Oni, Gadag district, about their
misconduct as Govt. servants - reg.

Suo moto investigation was taken up by invoking Sec.7(2) of Karnataka Lokayukta Act against 1) Smt.Akkamahadevi.K.H- District Programme Officer & Incharge Deputy Director of Women & Child Development dept., 2)Sri.Dinesh.R.M.- Child Development Project Officer, 3) Smt.Renuka.B. Magadi - Anganwadi Supervisor, Gadag-2 Circle and 4) Smt.Hemalatha Kushtagi Anganawadi worker, Anganawadi Center Code No.180, Vibhuthi Oni, Gadag district (hereinafter referred to as 'respondents No.1 to 4, respectively-for short').

2. Brief facts of the case are:-

On the source information regarding mismanagement and misappropriation of funds \ stock, on 18/12/2019 undersigned conducted inspection at Anganwadi Center, Code No.180, Vibhuthi Oni, Gadag and noticed following deficiencies \ mismanagement -

- 1) The Anganwadi Center was housed in a very small room;
- 2) Old materials were dumped on the *sajja*, causing unsafety and dangerous to the life of children;
- 3) At the time of inspection children were sitting at the Parvatha Malleshwara Temple;
- 4) In the stock and issue register there are several numerical alterations relating to receipt and issue of food articles;
- 5) There was no verification of stock & issue register by the 3rd respondent with reference to the physical quantity of food articles;
- 6) Further, 1st and 2nd respondent have not bothered to inspect the Anganwadi Center relating to the functioning and the stock and issue of food articles;
- 7) On receipt of commodities from the Supplier/ Department, the 4th respondent has not conducted the qualitative and quantitative verification of the food articles received and also not certified the qualitative and quantitative receipt of stock.

3. Observation notes were sent to the respondents for their comments.

4. Respondent No.1 submitted comments stating that -

There is no availability of rented building within town limits having basic facility and infrastructure. On 14/11/18 she had met the Head Master, Government School and instructed to provide rooms for accommodating the Anganwadi Center. In this regard, telephonic request was also made to BEO. On the same day, she along with Anganwadi Supervisor visited the Anganwadi Center and verified the

stock and the concerned register. 1st respondent has contended that it is the duty of Anganwadi Supervisor to periodically inspect the Anganwadi centers and to supervise the works of Anganwadi worker. Further, it is the duty of Supervisor to verify the concerned register and if any discrepancies found the same shall be reported to CDPO. 1st respondent has contended that she has not shown dereliction in her duties.

4. Respondent No.2 submitted comments stating that -

He has reported for duty in Gadag taluk on 21/09/19. As on 17/12/19 he has personally inspected 55 Anganwadi centers and issued suitable directions to the Anganwadi workers and the Supervisor, besides holding meeting of Anganwadi Supervisors every fortnight. Necessary steps have been taken to shift the Anganwadi centers to the buildings having basic facilities. Respondent No.2 has contended that he has discharged his duties sincerely and he has not shown dereliction in his duties.

5. Respondent No.3 submitted comments stating that -

The concerned Anganwadi worker has not taken any action on the instructions already given to her. Notice dated:01/01/2020 issued to the Anganwadi worker and the Anganwadi Center has been shifted to Primary School No.3. Respondent No.3 has contended that she has discharged her duties with all devotion and prayed to drop the proceedings.

6. Respondent No.4 submitted comments stating that -

Henceforth she would properly carry the works of Anganwadi center and requested to drop the proceedings.

7. The material on record discloses that -

1) During the inspection\ preliminary enquiry on 18/12/19 in Anganwadi Center, Code No.180, Vibhuthi Oni, Gadag, undersigned noticed following deficiencies\ mismanagement -

- a) The Anganwadi Center was housed in a very small room;
- b) Old materials were dumped on the sajja, causing unsafety and dangerous to the life of children;
- c) At the time of inspection children were sitting at the Parvatha Malleshwara Temple;
- d) In the stock and issue register there are several numerical alterations relating to receipt and issue of food articles;
- e) There was no verification of stock & issue register by the 3rd respondent with reference to the physical quantity of food articles;
- f) Further, 1st and 2nd respondent have not bothered to inspect the Anganwadi Center relating to the functioning and the stock and issue of food articles;
- g) On receipt of commodities from the Supplier/ Department, the 4th respondent has not conducted the qualitative and quantitative verification of the food articles received and also not certified the qualitative and quantitative receipt of stock.

2) 1st respondent is working as District Programme Officer and incharge Deputy Director, Women & Child Development dept., Gadag district, 2nd respondent is working as CDPO, Gadag taluk and 3rd respondent is working as Anganwadi Supervisor, Gadag Circle-2;

3) During inspection by the undersigned on 18/12/19 it was observed that Anganwadi Center Code No.180, Vibhuthi Oni,

Gadag was housed in a very small room and found that old materials were dumped on the *sajja*, thereby rendering un-safety and danger to the life of the children. During the visit the children were sitting at Parvatha Malleshwara temple. All these aspects indicate that the respondents No.1 to 3 have not at all visited the said Anganwadi Center to check the atmosphere of the Anganwadi Center building and the safety as well as welfare of the children;

- 4) Stock and issue register for the month September, 2019 to December, 2019 relating to the said Anganwadi Center is available on record from which it can be noticed that none of the respondents have checked \ verified the stock and issue register with reference to the physical quantity of food articles. There is no verification of food articles by the respondents to ensure its quality and quantity;
- 5) It is evident from the stock and issue register that there are material corrections \ numerical alterations relating to receipt and issue of food articles;
- 6) Though, 1st respondent contended that on 14/11/18 she along with 3rd respondent visited the said Anganwadi Center, there is no documentary evidence to substantiate the said contention. There is nothing to indicate that respondent No.1 visited \ inspected the said Anganwadi Center to verify the functioning of the Anganwadi Center;
- 7) Respondent No.3 being jurisdictional Anganwadi Supervisor, did not bother to inspect the said Anganwadi Center and that she has not conducted any kind of inspection;
- 8) These aspects indicate that there was no periodical inspection of Anganwadi Center by respondents No.1 to 3 to check the mismanagement \ misappropriation of funds \ food grains and functioning of the Anganwadi Center;

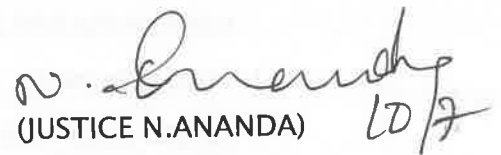
8. Therefore, explanations offered by the respondents are not accepted. Investigation substantiates the allegation against all the respondents. The materials on record clearly make out a case for holding disciplinary enquiry against all the respondents.

9. The materials available on record *prima facie* disclose that the respondents being Govt.\ Public servants, have failed to maintain absolute integrity, devotion to duty and acted in a manner unbecoming of Government servants, and thereby committed misconduct attracting 3(1) of KCS (Conduct) Rules 1966 and liable for disciplinary action.

10. Therefore, acting under Section 12(3) of Karnataka Lokayukta Act, recommendation is made to the Competent Authority to permit to initiate disciplinary proceedings against all the respondents and to entrust the enquiry to this Authority under Rule 14-A of KCS (CCA) Rules.

11. Further, as per section 12(4) of Karnataka Lokayukta Act 1984, the Competent Authority is required to intimate to this authority within three months from the date of receipt of this report.

Copies of connected records are enclosed.


(JUSTICE N.ANANDA) LD/A
Upalokayukta-1,
Karnataka State.

